

CP NO. 109(ND)/2013
RT No.57/2016

Jagdish Lal Gupta

...Petitioner

Versus.

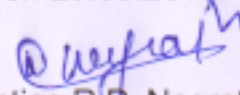
M/s Sabina Woolen Mills Pvt. Ltd. & Ors.

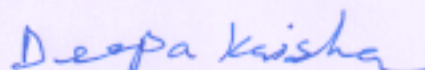
...Respondents

Present: Ms. Purni Marwaha with Mr. APS Sandhu,
Advocates for petitioner.
Mr. Ravi Sawhney, Deputy General Manager,
for respondent No.1.

Learned counsel for the petitioner and representative of respondent No.1 both have stated that the Registered Office of respondent No.1 is located in Mumbai and the Tribunal in Mumbai would have the jurisdiction to enquire into and decide the case. The representative of respondent also submits that his counsel was not able to come today. Learned counsel for the petitioner submits that the petitioner would file appropriate application before the Hon'ble President of the National Company Law Tribunal, Principal Bench, New Delhi with a request to transfer the case to Mumbai Bench. It is stated by the learned counsel that there are other group of Companies viz, M/s Tara Inds. Ltd. and M/s Cameo Fabrics Pvt. Ltd. whose cases are pending which are all to be taken up together. Learned counsel for petitioner submitted that the application will be moved shortly.

List the matter for further hearing on 29.09.2016.


(Justice R.P. Nagrath)
Member (Judicial)


(Deepa Krishan)
Member(Technical)

September 07, 2016